MR. DEPUTY CHAIRMAN: In Clause 5, there is one Amendment by Shri Sukhendu Sekhar Roy. Mr. Sukhendu Sekhar Roy, are you moving your Amendment?

SHRI SUKHENDU SEKHAR ROY: No, Sir.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 6, there is one Amendment by Shri Sukhendu Sekhar Roy. Mr. Sukhendu Sekhar Roy, are you moving your Amendment?

SHRI SUKHENDU SEKHAR ROY: No, Sir.

Clause 6 was added to the Bill.

Clauses 7 and 8 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI SANTOSH KUMAR GANGWAR: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we take the Supplementary List of Business. Shri Jayant Sinha.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 2014-15

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Sir, I beg to lay on the Table, a statement (in English and Hindi) showing the Supplementary Demands for Grants (General), for the year 2014-15 (December, 2014).

GOVERNMENT BILLS — Contd.

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत): महोदय, मैं प्रस्ताव करता हूं कि संविधान (अनुसूचित जातियां) आदेश, 1950 और संविधान (सिक्किम) अनुसूचित जातियां आदेश, 1978 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।

अगर आपकी अनुमति हो तो कुछ बोलूं?